

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 02
(IB)-1386(PB)/2019

IN THE MATTER OF:

Corporation Bank

.... Applicant/petitioner

v.

M/s. JB Gold Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 06.06.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner

Mr. Gaurav Shukla, Proxy Counsel for Ms. Ekta Choudhary, Adv.

For the Respondent

ORDER

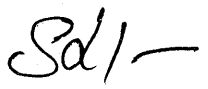
Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent for 12.06.2019.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 12.06.2019.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)